

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
CRITICISM OF JUDICIARY BY POLITICAL LEADERS

16

Prof. P.J. Kurien

Will the Minister of RURAL DEVELOPMENT LAW & JUSTICE be pleased to state :-

- (a) whether Government is aware of the recent news reports about some political leaders in Kerala severely criticising the Judges and their judgements in the High Court of Kerala;
- (b) if so, the details thereof;
- (c) whether it is not the responsibility of Government to protect the judiciary from such malicious onslaught by political leaders; and
- (d) if so, the action Government proposes to take in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d) ; A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of the Rajya Sabha Starred Question No. 16 for answer on 26/07/2010.

The Kerala High Court has informed that from the media (both print and electronic), the fact has come to the notice of the High Court of Kerala that some political leaders criticised the judges of the High Court of Kerala and their judgements.

2. In the Judges (Protection) Act, 1985 protection is available to the Judges for any act, thing or word committed, done or spoken by him when, or in the course of, acting or purporting to act in the discharge of his official or judicial duty or function.